

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Miscellaneous Application No 1242 of 2022

in

Civil Appeal No. 3654 of 2022

Maha P. & Ors

....Appellants

Versus

The State of Kerala & Ors.

.... Respondents

ORDER

- 1 In paragraph 2 of the judgment of this Court dated 18 May 2022, it has been recorded that the Government had issued orders permitting NRI candidates to cure defects in attestation by 31 March 2022. This statement appears to be consistent with the facts set out in para 10 of the judgment of the Single Judge dated 4 April 2022.
- 2 The State of Kerala has moved the application for modification stating that, as a matter of fact, there was no extension of the date for curing defects in attestation until 31 March 2022 and the last date was, in fact, 2 March 2022. Mr Nishi Rajen Shonker, learned counsel states that the above sentence in the judgment of this court has given rise to another proceeding in the High Court.
- 3 The issue as to whether there was any extension of time beyond 2 March 2022 was not a matter for determination in the proceedings before this Court. The issue may, therefore, be decided in appropriate proceedings on its own merits on the basis of the record.

4 The Miscellaneous Application is accordingly disposed of with the above clarification.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[A S Bopanna]

**New Delhi;
July 22, 2022**

-S-

ITEM NO.44

COURT NO.4

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.1242/2022 in C.A. No. 3654/2022

MAHA P. & ORS.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(IA No. 91100/2022 - MODIFICATION OF COURT ORDER)

Date : 22-07-2022 This application was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Usman Ghani Khan, Adv.
Mr. Azhar Assees, Adv.
Mr. Radha Shyam Jena, AOR

For Respondent(s) Mr. Nishe Rajen Shonker, AOR
Ms. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Sayid Marzook Bafaki, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 The Miscellaneous Application is disposed of in terms of the signed reportable order.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed reportable order is placed on the file)